

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 39/TT/2021

- Subject** : Petition for determination of transmission tariff of 2019-24 period in respect of 3 no. of assets under Western Region System Strengthening Scheme (XVIII) in the Western Region.
- Date of Hearing** : 22.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company (MPPMCL) and 10 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri D.K. Baiswal, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for determination of transmission tariff for 2019-24 period in respect of the following assets under Western Region System Strengthening Scheme (XVIII):
- Asset 1:** Splitting of Dharamjaygarh Pool 765 kV bus with necessary switching arrangement, installation of 765 kV 1x330 MVAR Bus Reactor alongwith associated bay at 765 kV Bus Section B of Dharamjaygarh Pool and installation of 420 kV 1x125 MVAR Bus Reactor alongwith associated bay at 400 kV bus of Dharamjaygarh Pool;
- Asset 2:** Splitting of Raigarh (Kotra) Pool 765 kV and 400 kV Bus with necessary switching arrangement, installation of 765 kV 1x240 MVAR Bus Reactor alongwith associated bay at 765 kV Bus Section A of Raigarh (Kotra) Pool and installation of 765 kV Bus Reactor Bay at 765 kV Bus Section A of Raigarh (Kotra) Pool and installation of 420 kV, 1x125 MVAR Bus Reactor alongwith associated bay at 400 kV Bus Section A of Raigarh (Kotra) Pool, and



Asset 3: Installation of 765 kV 1X240 MVar Bus Reactor alongwith associated bay at 765 kV Bus Section A of Champa Pool.

- b. As per the Investment Approval (IA) dated 21.3.2017, the scheduled completion date of the transmission assets was within 36 months from the date of approval of Board of Directors of the Petitioner dated 9.2.2017. Thus, the SCOD of the subject assets was by 9.2.2020, against which Assets-1, 2 and 3 achieved COD on 22.7.2019, 28.7.2019 and 29.7.2019 respectively. Thus, there is no time over-run in the assets. In support of COD of the assets, the Petitioner has submitted CEA certificate, WRLDC trial operation run certificate, COD letter and CMD letter.
 - c. The estimated completion cost of all the assets is within the apportioned approved cost and there is no cost over-run. Element-wise break up of cost variation of the assets has been submitted in Form-5.
 - d. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 15.6.2021.
 - e. All the information needed for determination of tariff has been filed by the Petitioner and the tariff as prayed in the petition may be allowed.
3. The representative of MPPMCL submitted that the reply filed by them vide affidavit 6.3.2021 may be considered while considering the claims of the Petitioner.
4. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

